

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India

(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

SHAIVLINI IMPEX PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	SHAIVLINI IMPEX PRIVATE LIMITED
2	Date of incorporation of corporate debtor	03/07/1989
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Kolkata
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109WB1989PTC047155
5	Address of the registered office and principal office (if any) of corporate debtor	10 CANNING STREET, KOLKATA, West Bengal, India, 700001
6	Insolvency commencement date in respect of corporate debtor	06th May, 2026 (Order received on 18th May, 2026)
7	Estimated date of closure of insolvency resolution process	02th November, 2026 (180 days from the CIRP Commencement Date i.e. 06th May, 2026)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Rakesh Kumar Agarwal IBBI/IPA-001/IP-P-00443/2017-2018/10786
9	Address and e-mail of the interim resolution professional, as registered with the Board	20 N S Road, 1st floor, Room no 15, Block A, Kolkata 700001 Email: rakesh202@hotmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	20 N S Road, 1st floor, Room no 15, Block A, Kolkata 700001 Process Email ID: shaivlini02@gmail.com

11	Last date for submission of claims	1st June, 2026 (14 days from the CIRP order received i.e. 18th May, 2026)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that:

1. The National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Shaivlini Impex Private Limited on 06th May, 2026.
 2. The creditors of Shaivlini Impex Private Limited are hereby called upon to submit their claims with proof, on or before 01.06.2026, to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.
 3. The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.
- Submission of false or misleading proof of claims shall attract penalties.

Date: 20.05.2026
Place: Kolkata

Sd/-

Rakesh Kumar Agarwal

Interim Resolution Professional

IBBI/IPA-001/IP-P-00443/2017-2018/10786

AA1/10786/02/311226/108823. Valid till 31.12.2026

Reg: 20 N S Road, 1st floor, Room no 15, Block A, Kolkata 700001

Reg Email Id: rakesh202@hotmail.com | **Process Email Id:** shaivlini02@gmail.com

POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of Asset Reconstruction Company (India) Limited acting in its capacity as Trustee of undermentioned Trusts under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice. Calling upon the following borrower/guarantor(s)/mortgagor(s) to repay the amount, details of which are mentioned in the table below:

The borrower/guarantor(s)/mortgagor(s) having failed to repay the said amounts, notice is hereby given to the borrower/guarantor(s)/mortgagor(s) in particular and the public in general that the undersigned has taken possession of the underlying Immovable Property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on "AS IS WHERE IS & WHATEVER THERE IS BASIS" on the date mentioned below.

Borrower / Co Borrower / Guarantors Name	LAN No. / Trust Name / Bank Name	Demand Notice Date and Amount	Possession Date
Borrower: Ajit Bera Co-Borrower: Aedhendu Sekhar Bera	Loan A/c No. 7018000005083 Arcil-2024C-004-Trust Bandhan Bank	Rs. 11,10,444.70/- (Rupees Eleven Lakh Ten Thousand Four Hundred Forty-Four and Seventy Paise Only) as on 08.07.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 09/07/2025 together with incidental expenses, cost, charges etc. Notice dated: 08.07.2025	Symbolic 15th May 2026

Description of Property : All That piece and parcel of land measuring little more or less of 2 Decimal being a bastu land lying and situated at Mouza: Nilkanthapur, J.L. No. 31, Plot No. 237, L.R. Khatian No. 295, Current L.R. Khatian No. 541, Gram Panchayat: Haldia-1, District: Purba Midnapore, PS: Ramnagar, Pincode: 721446, State: West Bengal, butted and bounded as under: North: By Plot no. 231 & 232, South: By Ajit Bera and Others, East: By Plot no. 236.

Borrower: Arup Maity Co-Borrower: Basanti Maity	Loan A/c No. 71170000010739 Arcil-2024C-004-Trust Bandhan Bank	Rs. 6,92,100.26/- (Rupees Six Lakh Ninety-Two Thousand Four Hundred Ninety-Five and Twenty-Six Paise Only) as on 08.07.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 09/07/2025 together with incidental expenses, cost, charges etc. Notice dated: 08.07.2025	Symbolic 15th May 2026
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Description of Property : All That piece and parcel of land measuring little more or less of 6 Decimal being a bastu land lying and situated at Mouza: Akandi, L.R. Dag No: 191, L.R. Khatian No: 171, Current L.R. Khatian No: 6/4, J.L. No: 310, District: West Midnapore, PS: Keshpur, Pincode: 721150, State: West Bengal, butted and bounded as under: North: Sekh Kabir Ali, South: Vendor himself, East: Road, West: Bankimola.

Borrower: Amit Sk, Co-Borrower: Phulsi Sekh	Loan A/c No. 7118000001568 Arcil-2024C-004-Trust Bandhan Bank	Rs. 10,71,195.73/- (Rupees Ten Lakh Seventy-One Thousand One Hundred Ninety-Five and Three Paise Only) as on 08.07.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 09/07/2025 together with incidental expenses, cost, charges etc. Notice dated: 08.07.2025	Symbolic 16th May 2026
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Description of Property : All that piece and parcels of land situated at District – Nadia, P.S – Nakashipara, J. L. No. 47, Touji No. 04, Mouza- Kantalberia, R.S & L.R. Dag No. 329, L.R. Khatian No. 4479, Gram Panchayat- Bethuadahari-1, measuring 2 decimal and the said property is bounded as under (as per deed) : On or towards the East by : Property of Chayen Sekh; On or towards the West by : Property of Fuli Bibi Sekh; On or towards the North by : Property of Daud Sekh; On or towards the South by : Property of Bablu Das.

Borrower: Biswajit Biswas Co-Borrower: Tithi Biswas	Loan A/c No. 71170000008034 Arcil-2024C-004-Trust Bandhan Bank	Rs. 9,21,501.4/- (Rupees Nine Lakh Twenty-One Thousand Five Hundred One and Paise Forty Only) as on 08.07.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 09/07/2025 together with incidental expenses, cost, charges etc. Notice dated: 08.07.2025	Symbolic 16th May 2026
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Description of Property : All that piece and parcels of land situated at District – Nadia, P.S – Taherpur, J. L. No. 34, Touji No. 11, Mouza- Byaspur, R.S & L.R. Dag No. 908/1103, R.S. Khatian No. 480/1, Gram Panchayat- Khisma, measuring 2.5 decimal and the said property is bounded as under (as per deed) : On or towards the East by : Haricharan Biswas and Kanai Halder; On or towards the West by : Panchayat Kancha Rasta; On or towards the North by : Property of Daud Sekh; On or towards the South by : Panchayat Kancha Rasta.

Borrower: Purnima Hawladar Co-Borrower: Sukanta Hawladar	Loan A/c No. 20007810000700 Arcil-2024C-004-Trust Bandhan Bank	Rs. 6,11,731/- (Rupees Six Lakh Eleven Thousand Seven Hundred Thirty-One Only) as on 13.11.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 14/11/2025 together with incidental expenses, cost, charges etc. Notice dated: 18.11.2025	Symbolic 16th May 2026
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Description of Property : All that piece and parcels of residential land measuring about 623 sq. ft. be a little more or less together with one-storied pucca building standing thereon, measuring about 300 sq. ft. more or less with cemented flooring, under Mouja: Magurkhal, J. L. No. 158, L.O.P. No. 1125, comprised in R.S Plot No. 146(P), lying and situated at Holding No. 210, Cooper's Camp, Gopal Nagar Road, P.O. Cooper's Camp, Ward No. 06 under Ranaghat Municipality, District – Nadia, P.S – Ranaghat, Pin: 741232 and the said property is bounded as under (as per deed) : On or towards the East by : Property of Aloke Biswas; On or towards the West by : Property of Sudhir Chandra Das; On or towards the North by : 10 Feet Wide Road; On or towards the South by : Vendor's Land.

Borrower: Asim Biswas Co-Borrower: Ranga Biswas Mondal	Loan A/c No. 70190000000503 Arcil-2024C-004-Trust Bandhan Bank	Rs. 9,09,824.57/- (Rupees Nine Lakh Nine Thousand Eight Hundred Twenty Four and Fifty Seven Paise Only) as on 08.07.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 09/07/2025 together with incidental expenses, cost, charges etc. Notice dated: 08.07.2025	Symbolic 16th May 2026
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Description of Property : All That piece and parcel of land measuring 1.5 Decimal be a little more or less lying and situated at Mouza: Kamarhati, J.L.No- 16, Touji No - 7, R.S. & L.R. Dag no. 908, Current L.R. Khatian: 1249, Gram Panchayat: Sadhanpara-1, District: Nadia, P.S- Dhubulia, Pincode: 741154, State: West Bengal, butted and bounded as under: North: 10 Ft Wide Road, South: Property of Jagannath Mondal and Others, East: Property of Jagannath Mondal, West: Property of Animesh Biswas.

Borrower: Ojdar Mir Co-Borrower: Uzair Mir	Loan A/c No. 200078800000004 Arcil-2024C-004-Trust Bandhan Bank	Rs. 7,55,539.12/- (Rupees Seven lakh Fifty Five Thousand Five Hundred Thirty Nine and Twelve Paise Only) as on 30.09.2023 along with future interest at the contractual rate on the aforesaid amount with effect from 01/10/2023 together with incidental expenses, cost, charges etc. Notice dated: 25.10.2023	Symbolic 16th May 2026
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Description of Property : ALL THAT piece and parcel of land measuring of 3.30 Satak be a little more or less lying and situated at J.L. No. 103, Mouza – Dharmada, Hal Touji - 04, Dag Nos. 148(2.30 Satak) and 149 (1 Satak), L.R. Khatian No. – 1308 and 1309, P.S - Nakashipara, S.R.O Bethuadahari, District: Nadia, West Bengal-741138. Bounded By: North: House of Rahim Fakir; South: 5-5' Kachha Road; East: House Of Azim Sk; West: House Of Mujibar Sk.

Borrower: Jamsed Shaikh Co-Borrower: Jakiron Bibi Sekh	Loan A/c No. 200078800000259 Arcil-2024C-004-Trust Bandhan Bank	Rs. 18,02,442.74/- (Rupees Eighteen Lakh Two Thousand Four Hundred Forty-Two and Paise Seventy-Four only) as on 13.11.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 14/11/2025 together with incidental expenses, cost, charges etc. Notice dated: 20.11.2025	Symbolic 16th May 2026
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Description of Property : All that piece and parcels of land measuring about 4.20 Decimal be a little more or less lying and situated at Mouja: Gopalpur, J.L. No. 70, Touji No. 04, Plot No. 209, L.R. Khatian No. 2723 & 2724, Gram Panchayat: Bilwagram, District – Nadia, P.S – Nakashipara Bethuadahari, State: West Bengal, and the said property is butted and bounded by: North: Panchayat Kancha Road; South: Property of Imtiaj Sk; East: Property of Sakor Sk; West: Mud Road.

Borrower: Sanjib Debnath Co-Borrower: Shefali Debnat	Loan A/c No. 20002380000102 and 20002380000135 Arcil-2024C-004-Trust Bandhan Bank	Rs. 4,54,831.72/- (Rupees Four Lakh Fifty-Four Thousand Eight Hundred Thirty-One and Paise Seventy-Two only) as on 08.07.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 31/07/2025 together with incidental expenses, cost, charges etc. Notice dated: 30.07.2025	Symbolic 16th May 2026
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Description of Property : All that piece and parcels of land situated at District – Nadia, P.S – Ranaghat, J. L. No. 170, Mouza- Gopinagar Baghadanga, Touji No. 11, L.R. Khatian No. 720/4, Current L.R. Khatian No. 3262, R.S & L.R. Dag No. 2033, Gram Panchayat- Debagram, measuring 6 decimal and the said property is bounded as under (as per deed) : On or towards the East by : Land of Shishchandra Debnath; On or towards the West by : Land of Suraj Kumar Debnath; On or towards the North by : 8 Feet Wide Kuchha Road; On or towards the South by : Land of Suraj Kumar Debnath.

Borrower: Ujjal Mondal Co-Borrower: Dulal Mondal Nirupama Bala and Rani Mondal	Loan A/c No. 200078100000523 Arcil-2024C-004-Trust Bandhan Bank	Rs. 4,18,909.38/- (Rupees Four Lakh Eighteen Thousand Nine Hundred Nine and Paise Thirty-Eight Only) as on 13.11.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 14/11/2025 together with incidental expenses, cost, charges etc. Notice dated: 28.11.2025	Symbolic 16th May 2026
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Description of Property : All that piece and parcel of bastu land situated at District – Nadia, P.S – Ranaghat, J. L. No. 175, Touji No. 11, Mouza- Gangnapur, Current L.R. Khatian No. 631, R.S. Dag No. 769/1330 and L.R. Dag No. 1126, under Debagram Gram Panchayat, measuring about more or less 3 decimals having a super built-up area about 400 sq. ft. and the said property is bounded as under (as per deed) : On or towards the East by : Property of Gauranga Mondal; On or towards the West by : 8 Feet Wide Common Road; On or towards the North by : Land of Dulal Samaddar; On or towards the South by : Property of Niranjan Mondal.

Borrower: Pradip Das Co-Borrower: Prakash Das	Loan A/c No. 701700000000911 Arcil-2024C-004-Trust Bandhan Bank	Rs. 13,58,462.22/- (Rupees Thirteen Lakh Fifty-Eight Thousand Four Hundred Sixty-Two and Paise Twenty-Two only) as on 08.07.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 09/07/2025 together with incidental expenses, cost, charges etc. Notice dated: 08.07.2025	Symbolic 16th May 2026
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Description of Property : All that piece and parcels of land measuring about 4 Decimal be a little more or less lying and situated at Mouja: Gobindapur, J.L. No. 32, R.S and L.R. Dag No. 1415, L.R. Khatian No. 1877/1, Gram Panchayat: Babla, District – Nadia, P.S – Santipur, State: West Bengal.

The borrower/guarantor(s)/mortgagor(s) in particular and the public in general are hereby cautioned that Arcil is in lawful possession of the Immovable Property mentioned above and under Section 13(13) of the SARFAESI Act, 2002, the borrower/ guarantor(s)/mortgagor(s) or any person whatsoever, shall after receipt of this notice not transfer by way of sale, lease or otherwise deal with/ alienate the Immovable Property, without prior written consent of Arcil and any dealings with the Immovable Property will be subject to the charge of Arcil for the amount as mentioned above along with future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges etc. The borrowers'/guarantors'/mortgagors' attention is invited to the provisions of the Sub-Section (8) of Section 13 of the said Act, in respect of time available to redeem the above mentioned Immovable Property.

Sd/-
Authorized Officer
Asset Reconstruction Company (India) Limited
(In capacity as Trustee)

ASSET RECONSTRUCTION COMPANY (INDIA) LIMITED
CIN : U65999MH2002PLC134884, Website : www.arcil.co.in
Registered Office : The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai - 400 028, Tel : + 91 2266581300
Branch Address: Room No. 1001, 10th Floor, Signal Tower, DN 2, Sector V, Salt Lake, Kolkata-700 091, West Bengal, Tel: 033-48226608

OLYMPIC CARDS LIMITED					
Registered Office : No. 195, N.S.C. Bose Road, Chennai - 600 001.					
Tel : 044-42921000; Fax No : 044-25390300; Website : www.olcwed.com; Email : office@olcwed.com					
CIN No. L65993TN1992PLC022521; GST No : 33AAACO365112H					
STATEMENT OF STANDALONE AUDITED RESULTS FOR THE QUARTER AND YEAR ENDED MAR 31, 2026					
(₹ in Lakhs)					
Sl. No.	Particulars	Quarter Ended 31.03.2026 (Audited)	Quarter Ended 31.03.2025 (Audited)	Financial Year Ended 31.03.2026 (Audited)	Financial Year Ended 31.03.2025 (Audited)
1.	Total Income from Operations (net)	194.22	299.22	1276.42	963.27
2.	Net Profit / (Loss) for the period before tax, Exceptional and/or Extraordinary items	(148.47)	(96.11)	(247.40)	(449.41)
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	(148.47)	(96.11)	(247.40)	(449.41)
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	(154.99)	(93.40)	(25.94)	(439.06)
5.	Equity Share Capital (Face Value of Equity Share Rs.10/- per Share)	1630.87	1630.87	1630.87	1630.87
6.	Reserves (excluding Revaluation Reserve as shown in the Audited Balance Sheet of previous year)	-	-	(1525.31)	(1499.37)
7.	Earnings Per share (of Rs.10/- each) (for Continuing operations) (Not Annualised)	(0.95)	(0.57)	(0.16)	(2.69)
	-Diluted Rs.	(0.95)	(0.57)	(0.16)	(2.69)

Note:
1. The above is an extract of the detailed format of Financial Results for the quarter and year ended 31st March 2026 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and other Disclosure Requirements) Regulations, 2015. The above disclosure is made as per revised SEBI guidelines. The Full Format of the Quarterly/Financial Year ended results are available on the websites of the Bombay Stock Exchange www.bseindia.com and Company's Website : www.olcwed.com.
2. The above results have been reviewed by the Audit Committee and taken on record by the Board of Directors at their respective meeting held on the May 18, 2026. The current quarter & financial year results are audited by the Statutory Auditors of the Company.
3. The Board has not recommended any dividend.

For and on behalf of Board of Directors of
OLYMPIC CARDS LIMITED
Sd/-
N. MOHAMED FAIZAL - MANAGING DIRECTOR
DIN : 00269448

Place : Chennai
Date : May 18, 2026

Neelam Securities Private Limited					
Regd. Off.: The Chambers, Suite No. 606-608, 1865, Rajdanga Main Road, Kolkata, 700107					
CIN: U65921WB1995PTC072343 Email: sandeep@skagrawal.co.in					
JOINT PUBLIC NOTICE					
(Under Para C of Chapter II of the Reserve Bank of India (Non-Banking Financial Companies – Acquisition of Shareholding or Control) Directions, 2025 (hereinafter referred to as "the Directions") bearing reference No. RBI/DOR/2025-26/340, DOR.HOL.REC.25916.13.10/2025-26, dated November 28, 2025.					
This public notice is being issued jointly by Company Neelam Securities Pvt. Ltd. ("the Company") and the proposed transferee, namely Mr. Sanjay Agrawal (Transferee), pursuant to Para 8 to 10 of Para C of Chapter I of the Directions.					
Background: Neelam Securities Pvt. Ltd., a Company incorporated under the companies Act, 1956 and Registered with Reserve Bank of India (hereinafter referred to "RBI") vide Certificate Number 05.00411 as a Non Deposit taking Non-Banking Financial Company, with its Registered office situated at The Chambers, Suite No. 606-608, 1865, Rajdanga Main Road, Kolkata, 700107 intends to change the shareholding of the company.					
It is proposed to effect transfer of equity shares of the Company, resulting in a change in the shareholding pattern of the Company, as under:					
Transferor	Transferee	No of Share	Existing shareholding of transferee	Share after transfer	% after transfer
Sandeep Agrawal	Sanjay Agrawal	64993			
Rashmi Agrawal	Sanjay Agrawal	47971			
S Agrawal HUF	Sanjay Agrawal	6625			
Santosh Kumar Kishanpuria HUF	Sanjay Agrawal	114	130432	250135	58.03
The above transfers shall result in change in shareholding exceeding the threshold prescribed under the RBI Directions and accordingly require prior compliance with the said Directions.					
RBI Approval In terms of the Directions, the RBI has, by way of its letter dated May 19, 2026 issued to the Company, bearing reference No. KOL.DOR.No. S284/01-01-001/2026-27, provided its prior written approval for the proposed transfer of shareholding.					
Reasons for Transfer: The proposed transfer of shares is being undertaken pursuant to a gift, with a view to re-align ownership within the family and is not pursuant to any commercial sale of shares. The Proposed Transaction will be effected upon fulfillment of various agreed upon conditions precedent and the expiry of thirty (30) days from the date of publication of the public notice, in accordance with provisions of the Directions and RBI's letter dated May 19, 2026. Any person having any objection to the proposed transfer of shareholding may communicate the same, in writing, within thirty (30) days from the date of publication of this notice, addressed to Mr. Sarat Kumar Behura, Director, at the registered office address of Company or e-mail at sandeep@skagrawal.co.in. If no objection is received within the aforesaid period, it shall be presumed that no objection exists to the proposed transfer.					
For and on behalf of Neelam Securities Pvt. Ltd. Sd/- Sd/- Sarat Kumar Behura Sanjay Agrawal Director Director					
Date : 20th May, 2026 Place : Kolkata					

STRESSED ASSETS MANAGEMENT BRANCH-II, Jeevandeep Building, 10th Floor, 1, Middleton Street, Kolkata - 700071, E-mail ID : sbi.18192@sbi.co.in		E-AUCTION NOTICE	
Authorised Officer's Details : Name : Kumar Arun Prakash, E-mail ID : clo4.samb2kol@sbi.co.in, Mobile No. : 9136052101			
Appendix-IV-A [See Proviso to Rule 8(6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002			
DATE & TIME OF E-AUCTION: DATE : 10.06.2026 TIME: 300 MINUTES FROM 11.00 A.M. TO 4.00 P.M. WITH UNLIMITED EXTENSIONS OF 10 MINUTES FOR EACH BID			
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of State Bank of India, the Secured Creditor, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on 10.06.2026, for recovery of ₹ 107,15,88,330.00 (Rupees One hundred seven crore fifteen lakh eighty eight thousand three hundred thirty only) as on 05/05/2014 and subsequent interest, charges, cost etc. thereon, due to the secured creditor from the Borrower M/s. Reform Ferro Cast Limited having its Registered Office at Nawpala, Baganan-11, Howrah-711303 and Guarantors (i) Sri Basant Saha , S/o Late Keshavji Saha, 264, Vivekanand Road Kolkata - 700 006, (ii) Sri Shakti Adhikary , S/o Biswanath Adhikary, 28/1 D Road, Bamangachi Liluah, Howrah- 711 106 (iii) Smt Swalpa Ghosh , 2/4, Vivekananda Road, Ground Floor, Kokata-700006 (iv) Sri Jignesh Sethia , 5, Saing Bldg, Marve Road Malda (W), (v) UK Cements Pvt Ltd , 43, Motisil Street, Kolkata-700013, (vi) M/s Sailand Developers Pvt. Ltd. , 43 Moti Sil Street, Kolkata-700 013			
Sl. No.	Short Description of the Immovable Property with known encumbrances, if any	Reserve Price	Earnest Money Deposit
1.	Land situated at Mouza- Nawpala, J. L. No-25 under Baganan-2 Panchayat Samity, Village & PO - Nawpala, P. S. - Baganan, Dist-Howrah in the name of Basant Saha , Deed No. 1-296/2006, Area of Plot-538.61 satak. Bounded By North : Land of West Bengal Engineering Company, South : Common Passage & Plot of Reform Ferro Cast Pvt Ltd, West : Land of Shiv Brick Field and West Bengal Engineering, East : Irrigation Road (Dam).	₹ 7,83,00,000/- (Rupees Seven Crore Eighty Three Lakh only)	₹ 78,30,000/- (Rupees Seventy Eight Lakh Eighty Three Thousand only)
Bid Increment Amount : ₹ 1,00,000.00			
a) For detailed terms and conditions of the sale, please refer to the link provided in the State Bank of India, the Secured Creditor's website: www.sbi.co.in and specific link created for the particular e-Auction : https://BAANKNET.com b) Intending bidder/s should transfer his EMD amount by means of challan generated on his bidder account maintained with PSB Alliance Pvt. Ltd. by means NEFT/RTGS transfer from his bank account well before the auction date. For any queries please contact support.baanknet@psballiance.com or Contact No. : 8291220220			
Date : 20.05.2026, Place : Kolkata In case of any dispute the English version shall prevail Authorised Officer, State Bank of India, SAMB-II, Kolkata			

PHYSICAL POSSESSION NOTICE				
ICI Home Finance Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai - 400051				
Corporate Office: ICICI HFC Tower, JB Nagar, Anandheri Kurla Road, Andheri East, Mumbai - 400059				
Branch Office: 8/1A, 2nd Floor, Sir William Jones Sarani (Formerly 8/1, Middleton Row), Kolkata - 700071				
Whereas				
The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.				
As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.				
The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.				
Sr. No.	Name of the Borrower/ Co-Borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Inamul Haque (Borrower), Kaisari Begum (Co-Borrower), LHKJ00001528768.	104 Natural Height, 1st Floor, Flat No-104, Mouza and Village Podra, J.L. No-38, P.S.-Sankrail, R.S. Khatian No-92, R.S. Dag No-460, Dist- Howrah, L.R. Khatian No-5599, 5600, L.R. Dag No- 604 Lotus English Medium School O Howrah West Bengal- 711109 (Ref. Lan No. LHKJ00001528768). Bounded By- North: Flat No. 105; South: Open to Sky; East: Flat No. 103 and Common Space; West: Open to Sky./ Date of Possession- 14-May-26	18-06-2024 Rs. 1,11,666.5/-	Kolkata- AJC Bose Road
2.	Inamul Haque (Borrower), Kaisari Begum (Co-Borrower), LHKJ00001530649.	104 Natural Height, 1st Floor, Flat No-104, Mouza and Village Podra, J.L. No-38, P.S.-Sankrail, R.S. Khatian No-92, R.S. Dag No-460, Dist- Howrah, L.R. Khatian No-5599, 5600, L.R. Dag No-604 Lotus English Medium School O Howrah West Bengal- 711109. (Ref. Lan No. LHKJ00001530649). Bounded By- North: Flat No. 105; South: Open to Sky; East: Flat No. 103 and Common Space; West: Open to Sky./ Date of Possession- 14-May-26	18-06-2024 Rs. 15,00,832/-	Kolkata- AJC Bose Road
3.	Inamul Haque (Borrower), Kaisari Begum (Co-Borrower), LHKJ00001547206.	104 Natural Height, 1st Floor, Flat No-104, Mouza and Village Podra, J.L. No-38, P.S.-Sankrail, R.S. Khatian No-92, R.S. Dag No-460, Dist- Howrah, L.R. Khatian No-5599, 5600, L.R. Dag No-604 Lotus English Medium School O Howrah West Bengal- 711109 (Ref. Lan No. LHKJ00001547206). Bounded By- North: Flat No. 105; South: Open to Sky; East: Flat No. 103 and Common Space; West: Open to Sky./ Date of Possession- 14-May-26	18-06-2024 Rs. 8,00,128/-	Kolkata- AJC Bose Road

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, the said mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : May 20, 2026
Place : Howrah
Authorized Officer, ICICI Home Finance Company Limited

GOVERNMENT OF HARYANA CORRIGENDUM					
Sl. No.	NAME OF BOARD CORP./ AUTH	OLD REFERENCE/ NIT NO.	NATURE OF CORRIGENDUM	WEBSITE OF THE BOARD CORP./ AUTH	NODAL OFFICER/CONTACT DETAILS/EMAIL
1	UBHVI	NIT No. HES-1956 TENDER ID: 2026_HR_231555_1	DATE DATE OF READ AS 01.04.2026 INSTEAD OF 01.03.2026 EXTENSION OF DT OF BID SUBMISSION END DATE: 09.06.2026 UP TO 13.00 HRS. OPENING OF BIDDING: 10.06.2026 AT 13.00 HRS. (PUBLIQUE)	www.ubhvi.org.in	992200414 sctores@ubhvi.org.in

FOR FURTHER INFORMATION KINDLY VISIT : www.haryanaprocmement.gov.in or www.etenders.hry.nic.in

13/2027/40/453611/19

SHORT TENDER NOTICE
RAJPUR-SONARPUR MUNICIPALITY
Harinavi, 24 Parganas(S), NIT NO.: WBMAO/ULB/RSM/1

